

**GOVERNMENT OF INDIA
SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

UNSTARRED QUESTION NO:4825
ANSWERED ON:26.04.2010
CREAMY LAYER STATUS
Kurup Shri N.Peethambara

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the details regarding consideration of Creamy Layer status in the country;
- (b) whether the Government has fixed any upper income limit specified for the applicants belonging to Backward Communities for the appointment in Central Government services; and
- (c) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT (SHRI D. NAPOLEON)

(a) to (c): The Supreme Court in its judgment delivered on 16.11.1992 in the Indra Sawhney case upheld 27% reservation for Other Backward Classes in Central Govt. Services subject to exclusion of socially advanced persons/sections (Creamy Layer).

The existing income criteria to exclude socially advanced persons/sections (Creamy Layer) from Other Backward Classes is Rs.4.5 lacs per annum.